

Under Section 15(1)

*English translation of Shram Vibhag, Anubhag-2, Noti. No. 1728(HI)/
XXXVI-2—124(SM)-70, dated May 27, 1976, published
in U.P. Gazette, Part I, dated 12th June, 1976, p. 1283*

In exercise of the powers under sub-section (1) of Section 15 of the Contract Labour (Regulation and Abolition) Act, 1970 (Act No. 57 of 1970), the Governor is pleased to nominate the Additional Labour Commissioner (Enforcement), Uttar Pradesh to be the Appellate Officer in Uttar Pradesh to dispose of the appeals which may be preferred against the order made under Section 7, 8, 12 or 14 of the said Act.